

OA-2753/2014
New Delhi this the 09th day of February, 2016.

“(I) To direct the respondent to consider the representations (Annexure-A/1 (Colly) and direct the respondents to extend the benefit of Judgment dated 10.4.2013 in LPA. No.

622/2001 passed by Hon'ble High Court of Delhi (Annexure A/5)

(II) To award exemplary cost on the respondents for causing undue harassment.

(III) To pass any other order or orders which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case."

3. In the circumstances and as prayed by the learned counsel for the applicant, the OA is disposed of without going into the merits of the case by directing the respondents to consider the representations (Annexure-A/1) of the applicant and to pass appropriate speaking and reasoned orders thereon within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

/ns/